

(2024) 04 OHC CK 0068

In the Orissa High Court

Case No : Bail Application No. 2134 Of 2024

Tina @ Sk.Abdul Ajim

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 10-04-2024

Acts Referred:

Code of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 34, 307, 323, 332, 341, 353
Arms Act, 1959 — Section 25(1B)(a), 27(1)
Explosive Substances Act, 1908 — Section 3, 5

Citation : (2024) 04 OHC CK 0068

Hon'ble Judges : Savitri Ratho, J

Bench : Single Bench

Advocate : Bikram Rath, S.Biswal, S.Mishra

Final Decision : Allowed

Judgement

Savitri Ratho, J

1. This is the second application filed by the petitioner before this Court under Section 439 of Cr.P.C. in connection with Khuntuni P.S. Case No. 237 of 2023 corresponding to C.T. Case No. 667 of 2023 pending in the court of the learned S.D.J.M., Athagarh under Sections 341, 323, 353, 332, 307, 34 of IPC read with Section 25(1-B) (a) and 27(1) of Arms Act and Sections 3 and 5 of the Explosive Substances Act registered against the petitioner and co-accused persons.

2. The earlier prayer for bail of the petitioner in BLAPL No.240 of 2024 had been withdrawn in order to enable him to move the learned Court below afresh for bail.

3. A memo dated 06.04.2024 has been filed alongwith fresh Vakalatnama by Mr. Bikram Rath, and Mr.S.Biswal, learned counsel for the petitioner.

4. Mr.Rath, learned counsel for the petitioner submits that the petitioner wants to withdraw the bail application in order to prefer an application for bail before the learned Court below.

5. The prayer for withdrawal is allowed.

6. This order is passed today (10.04.2024) at 12.37 p.m..

7. A report be called for from the learned court below regarding the status of the petitioner.

8. List this matter on 19.04.2024.

.....